

12.15 hrs.

RE. HOLDING OF ELECTIONS IN GUJARAT

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, while you were about to go to the next item, I got up and requested that I be allowed to raise a point of order. Now you have asked me to convert it into a point of submission. I am prepared to do it. My point of submission is this Both yesterday and today, you said that there were several adjournment motions. Yesterday, Sir, you were unable to read out before the House all the adjournment motions, notices for which were given by several of us. I was surprised that yesterday you chose to read out only some, and not all, of the adjournment motions. Now, Sir, today also, I have submitted a notice well in time asking for your leave to permit me to move a motion for adjournment on the subject of Central Government's failure to hold elections in the State of Gujarat. When I raised that matter, I thought, you would at least bring it to the notice of the House. Sir, there are so many things happening in this country, large as it is, and there are important matters, definite matters and urgent matters. I should have thought that the Central Government's failure to hold elections in time is one more such serious failure of the Government.

Now, Sir, I want your ruling or guidance. If I raise this matter through the medium of notice of an adjournment motion either yesterday or today, and if on both the occasions I am not permitted to raise the matter nor the Chair makes a reference to it how is the matter to be brought before the House? There is definitely a failure on the part of the Central Government. I would like to know from you, whether in your opinion, it is right for the Central Government to go on postponing indefinitely the elections to the new Vidan Sabha in

Gujarat thereby denying the democratic rights of the people of Gujarat to have a new Assembly and a new Government. Is it not a failure? What is your guidance in this matter? Is it not urgent? Is it not a matter of importance? I am sorry that the Chair did not think it proper to bring to the notice of the hon. House, a Member's submission in regard to this important subject (*Interruptions*).

MR. SPEAKER: There can be no more submission. I am not allowing anybody

13.18 hrs.

PAPERS LAID ON THE TABLE— Contd.

REVIEW AND ANNUAL REPORT OF HINDUSTAN PHOTO FILMS, INDU NAGAR, OOTACAMUND FOR 1973-74 AND TYRES AND TUBES (MOVEMENT CONTROL) AMENDMENT ORDER, 1974

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA) Sir, on behalf of Shri B. P. Maurya I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Photo Films, Indu Nagar, Ootacamund, for the year ended 31st March, 1974.

(ii) Annual Report of the Hindustan Photo Films, Indu Nagar, Ootacamund, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Com-